

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.12**  
**(IB)-230(PB)/2024**

**IN THE MATTER OF:**

Central Bank Of India

.... Petitioner

Vs

Magnifico Minerals Private Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 15.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. R. K. Srivastava, Adv.

For the Corporate Debtor : Ms. Prachi Kohli, Adv.

**ORDER**

Ld. Counsel Ms. Prachi Kohli appeared on behalf of Respondent and sought a short accommodation to file reply in the matter. Time sought for is granted.

Ld. Counsel Mr. R. K. Srivastava appeared on behalf of the Petitioner and he has no serious objection in granting time.

At request and with consent of the parties, list the matter for a physical hearing on **07.08.2024**.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**